

principle, to give to Nepal financial help in the shape of a loan for furthering its economic progress. The exact amount and the conditions of the loan will form the subject of negotiations with the Nepal Government when its development plans are ready for discussion.

Dr. Ram Subhag Singh: May I know whether the Government of India will have a survey of all the development plans of Nepal before granting the loan?

Shri C. D. Deshmukh: We should want a clear idea of the development plans before we can determine the amount of the loan and the instalments in which the loan is to be paid.

Dr. Ram Subhag Singh: Has it been agreed between the Government of India and Nepal that the officials of both the Governments should make a survey of the requirements of Nepal and make recommendations?

Shri C. D. Deshmukh: Yes, Sir.

Dr. Ram Subhag Singh: May I know whether the Government of India propose to send the experts of the Planning Commission to survey the situation over there?

Shri C. D. Deshmukh: That is not necessary at this stage, Sir. We must receive a preliminary report from the officials who have been sent.

Shri B. S. Murthy: May I know whether before giving the loan, Government will take care to see that the help would be more in the form of material and technical assistance than money?

Mr. Speaker: I am afraid that is a suggestion for action.

Shri Velayudhan: May I know whether India is in a position to give a loan to Nepal when we ourselves are getting loans from other countries?

Mr. Speaker: Order, order; it is a matter of argument.

Shri Nambiar: May I know whether the hon. Minister can explain the contradiction between getting large loans from America and the Moneatry Fund and giving loans to Nepal?

Mr. Speaker: Order, order; he is trying to argue. Next question.

SMUGGLING OF CHINESE SILVER DOLLARS

*76. **Shri S. C. Samanta:** Will the

Minister of Finance be pleased to state:

(a) whether it is a fact that Rs. 83,000 worth Chinese silver dollars were seized by Indian Central Excise and Land Customs officers at Kalimpong on the 8th of April, 1952;

(b) if so, from whom;

(c) the amount of such seizures in the area since 1947 (year by year); and

(d) what steps were taken against the smugglers and the act of smuggling?

The Minister of State for Finance (Shri Tyagi): (a) and (b). Twenty thousand uncurrent Chinese silver dollars weighing 49,500 tolas and worth Rs. 66,000 were seized from Shri Sree Chand Agarwala of Kalimpong on the 8th April, 1952.

(c) 1947—Nil

1948—1,30,853 tolas

1949—58,506 tolas

1950—40,792 tolas

1951—15,957 tolas

1952 (upto 13th May)—1,40,478 tolas.

(d) Information is being collected and will be laid on the Table of the House, as soon as it is available.

Shri S. C. Samanta: Has the Government any information as to how these Chinese dollars are being utilised by these smugglers in India?

Shri Tyagi: They are made use of for the purpose of making silver and making profits from the sale of silver.

Shri S. C. Samanta: May I know whether jeeps furnished with wireless sets and armaments have been kept ready for seizing smugglers in that area?

Shri Tyagi: Not in this area particularly; but there are jeeps used in other borders.

Shri C. D. Pande: May I know if any political motive is involved in this smuggling?

Shri Tyagi: I do not think there is any political motive. Smuggling is only non-official.

LOANS TO DISPLACED PERSONS

*77. **Giani G. S. Musafir:** (a) Will the Minister of Finance be pleased to state whether the Government of India have decided to adjust the loans given to displaced persons through the State Governments from claims of their properties left in Pakistan?